

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR.JUSTICE C.S. DIAS

TUESDAY, THE 21st DAY OF APRIL 2020/1st VAISAKHA , 1942

CrI.M.C No. TMP No.4 ./2020

(In C.C No: 6/16 in Crime No.9/2016 of Minicoy Police Station, Lakshadweep,
pending before the Hon'ble Sessions Court, Kavaratti)

PETITIONER / ACCUSED NO: 2

Noorjahan Bandaragothi. Aged 44 years,
W/o Moosa Banduathiri, Minicoy Island,
Union Territory of Lakshadweep

By Adv P.K. Varghese

R.Rohit

Sanjana Rachel Jose

RESPONDENT /STATE

Union Territory of Lakshadweep,
Represented by the Standing Counsel,
High Court of Kerala, Ernakulam- 682 031

By Public Prosecutor Sri.

THIS CrI.M.C TMP. 4/2020 HAVING COME UP FOR ORDERS ON
21.04.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

C.S.DIAS, J.

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Crl.M.C TMP No. 4 of 2020

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Dated this the 21st day of April, 2020.

ORDER

Sri.Manu, the learned Standing Counsel takes notice on behalf of the respondent. The learned counsel for the petitioner is directed to send a copy of the Crl M.C by e-mail to the Standing Counsel. The learned Standing Counsel shall get instructions as to the present stage of CC No.6/2016 and also whether the petitioner has attended to the proceedings before the said Court.

Call on 28.4.2020.

**C.S.DIAS
JUDGE**

sks/21.4.2020

